

(c) An expenditure of about Rs. 65,000 has been incurred during the last three years on the maintenance and operation of the Mobile Cinema Units.

CENTRAL COUNCIL OF HEALTH

610 Dr. Amin: Will the Minister of Health be pleased to state when the Central Council of Health will be established and what will be its terms of reference?

The Deputy Minister of Health (Sbrimani Chandrasekhar): The Central Council of Health has already been established as stated in reply to unstarred question No. 164 dated the 19th November, 1952. A copy of the President's Order dated the 9th August, 1952 which mentions inter alia the duties to be performed by the Council is laid on the Table of the House. [See Appendix VII, annexure No. 22]

BANSWARA STATE (TELEPHONES)

611. Shri Bheekha Bhal: Will the Minister of Communications be pleased to state:

(a) whether it is a fact that in the former Banswara State of Rajasthan, every police station was joined by telephonic connections with the S.P. Headquarters at Banswara;

(b) if the answer to part (a) above be in the affirmative, the reasons for discontinuing the telephonic connections after taking over the charge by the Centre; and

(c) whether Government have received any representation from the District Congress Committee in the matter?

The Deputy Minister of Communications (Shri Raj Bahadur): (a) At the time of taking over of the Banswara ex-State telephone system by the Central Government, only three police stations Partapur, Danpur and Barodia were connected by telephone to Headquarters at Banswara. It is understood that telephonic communication was also available to some other police stations during the regime of the former Banswara State but was discontinued before transfer to the Centre.

(b) The system was in a dilapidated condition and it was not required by the State Government.

(c) No.

ANTI-CORRUPTION DRIVE ON RAILWAYS

612. Shri S. C. Samants: Will the Minister of Railways be pleased to state:

(a) how many Railway employees were arrested and convicted due to anti-corruption drive on Railways by the Special Police Establishments of the Government of India in the years 1950-51 and 1951-52;

(b) the class of employees convicted;

(c) the form of punishment awarded; and

(d) whether there is any case in which both departmental and judicial punishments were inflicted?

The Deputy Minister of Railways and Transport (Shri Alagappa): (a)

| Number of Railway Servants prosecuted | During 1950-51. | During 1951-52. |
|---------------------------------------|-----------------|-----------------|
| Gazetted (Class I & II) | 7 | 3 |
| Non-Gazetted (Class III & IV) | 144 | 125 |
| | 151 | 128 |

| Number of Railway Servants convicted. | During 1950-51. | During 1951-52. |
|---------------------------------------|-----------------|-----------------|
| Gazetted (Class I and II) | 7 | 1 |
| Non-Gazetted (Class III & IV) | 63 | 52 |
| | 70 | 53 |

NOTE:—The number of railway servants arrested before prosecution is not readily available.

(b) Number of railway servants convicted as given in reply to part (a) above includes all classes of employees.

(c) The form of punishment awarded in these cases is either imprisonment or fine, or both.

(d) All convicted railway servants have either been removed or dismissed from service in accordance with the service rules.

MINOR IRRIGATION SCHEME

613. Pandit Manishwar Datt Upadhyay: (a) Will the Minister of Food and Agriculture be pleased to state to what States the Government of India contracted to advance loans for the construction of tubewells under Minor Irrigation Scheme towards the close of 1950?